

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-12/2020/\_\_\_\_\_/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Bobita Kshetry,  
Addl. District & Sessions Judge, Kamrup, Amingaon.  
Dated Guwahati the 23<sup>rd</sup> January, 2020.

Sub: Child Care Leave.

Ref:- Your Letter No. ADJKA/77/2020 dated 17.01.2020.

Madam,

With reference to the above, I am directed to inform you that you have been granted Child Care Leave from 06.02.2020 till 21.03.2020 i.e. after joining of Smti. Selina Begum, District & Sessions Judge, Kamrup, Amingaon, subject to admissibility of your Child Care Leave as per Rules. You are asked to apply for the leave in the prescribed format.

Yours faithfully,

*sd/-*

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-12/2020/ 546 /A, dated

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. District & Sessions Judge, Kamrup, Amingaon.
3.  Systems Analysts, Gauhati High Court, Guwahati.

*sd/-*  
23/1/2020

**JT. REGISTRAR (VIGILANCE)**

*sd/-*